IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA 113/91 in in O.A. No. 2573/89

199



DATE OF DECISION

Petitioner

Mr Raja Venkatappa Naik

Versus

Union of India rep. by the Secret Respondent

Ministry of Rairway, Rairbhavan, New Derhi & others.

Mr O.N. Moorri

Advocate for the Respondent(s)

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The Hon'ble Mr. NV Krishnan, Administrative Member The Hon'ble Mr. Maharaj Din, Judicia: Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?>

JUDGMENT

Shri NV Krishnan, A.M

This Review Application has been fired by the original applicant to review the order dated 28.2.91. The Hon'ble Chairman, Central Administrative Tribunal has directed vide order dated 8.7.91 - that this review application be disposed of by the Bench which passed the original order.

- 2. We have carefully perused the R.A. and we are of the view that it can be disposed of by circulation.
- The applicant has urged five grounds in support of the review application. Grounds 1 to IV relate to payment of gratuity and Ground V relates to denial of Complimentary Pass.

69 (3)

The review is sought to decrare (i) that the appricant is entitled for one set of Complimentary Pass and (ii) that he is entitled to retain Quarter No.218^A till the date of payment of gratuity with 12 per cent interest from the date of retirement from 31.3.89 and (iii) that he is liable to pay normal rate of rent till that date.

- In the original application, the applicant has not claimed any relief in regard to payment of death-cum-retirement gratuity. Therefore, the grounds I to IV have no relevance for review.
- stopping of As far as Ground-V relating to Lomplimentary

 Passes, we have already quashed that portion of the impugned order dated 14.12.89 vide para 13 of our order.
- Regarding the second relief sought in this

 R.A. vide para 4 supra these have been fully dealt

 with in the order.
- 7 No grounds have been shown to require a review.
- 8 In the circumstances, we find no merit in this

R.A. It is accordingly dismissed.

(Maharaj Din)
Judicial Member

(NV Krishnan) Administrative Member